

**BEFORE THE ADJUDICATING OFFICER**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**

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**Corrigendum**  
**to**  
**[Adjudication Order Ref No.: Order/AS/VC/2024-25/31172]**

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1. Whereas, an Adjudication Order No. Order/AS/VC/2024-25/31172 (hereinafter referred to as '**order**'), has been passed in respect of Calypso Tieup and Finco Private Limited in the matter of dealing in Illiquid Stocks Options at BSE.
2. And whereas in the para no. 35 at page no. 16, in the aforesaid order, inadvertently typographical error has occurred w.r.t. amount of monetary penalty imposed on the Noticee viz. 'Calypso Tieup and Finco Private Limited'. In order to rectify the same, it is hereby clarified that the amount of monetary penalty imposed on the Noticee as given in the para no. 35 of the aforesaid order, shall be read as "₹5,00,000/-" (Rupees Five Lakhs only).
3. The other contents of the Adjudication Order No. Order/AS/VC/2024-25/31172 shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticee in the aforesaid order and also to SEBI.

**Date: February 3, 2025**  
**Place: Mumbai**

**ASHA SHETTY**  
**ADJUDICATING OFFICER**